

(10)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.1810/1988

New Delhi, dated the 29th April, 1994.

Hon'ble Sh.B.N. Dhoundiyal, Member(A)

Hon'ble Smt.Lakshmi Swaminathan, Member(J)

Shri Anil Kumar Gupta
27-A/AC-IV Shalimar Bagh,
Delhi-110052

... Applicant

(By Advocate Sh.K.L. Bhandula)

Versus

1. Union of India, through Secy.
Ministry of Finance, Deptt. of Revenue,
Central Sectt., North Block, New Delhi-1
2. Principal Collector,
of Custom & Central Excise Central Revenue
Bldg., I.P. Estate, New Delhi.
3. Collector of Customs, Central Revenue Bldg.,
I.P. Estate, New Delhi-2
4. Deputy Collector(P&E),
O/O the Collectorate,
of Customs and Central Excise, Central
Revenue Building, I.P. Estate,
New Delhi-2

... Respondents

(By Advocate Sh.M.L. Verma)

ORDER(ORAL)

(Hon'ble Sh. B.N. Dhoundiyal, Member (A))

In this O.A. Shri Ashok Kumar Gupta, Inspector of
Customs and Excise, Custom House has prayed for the following
reliefs:..

- (i) That last para of the order dated 7.6.88
(Ann.1) prescribed applicant's head-quarters
at Rohtak during the period of suspension be
quashed.
- (ii) To direct that the Applicant's head-quarters
during the entire period of suspension shall
be New Delhi.
- (iii) To revoke the Applicant's suspension.

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2. Heard the learned counsel for both the parties.

Learned counsel for the respondents states that this application has become infructuous as suspension order ~~period~~ ⁴ has already ~~already~~ been revoked and the applicant has resumed his duty.

3. Learned counsel for the applicant states that though the suspension order has been withdrawn, no decision how this period will be treated, has been taken so far. The contention of the respondents is that this decision will be taken ~~alongwith~~ ^{by}, when the enquiry pending against the applicant is finalised.

4. In the facts and circumstances of the case, this application is disposed of with a direction to the respondents to complete the enquiry expeditiously and take final decision regarding how this period of suspension will be treated.

Lakshmi Swamintath
(Smt. Lakshmi Swamintath)
Member(Judicial)

B.N. Dhoundialayal
(B.N. Dhoundialayal)
Member(A)

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